



The Calcutta Gazette

Extraordinary

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PART I

Orders and Notifications by the Governor of Bengal, the High Court,
Government Treasury, etc.

GOVERNMENT OF BENGAL

DEPARTMENT OF PUBLIC HEALTH AND LOCAL SELF-GOVERNMENT.

Municipal.

NOTIFICATIONS.

No. 1615M.—29th November 1939.—In exercise of the power conferred by section 44 of the Calcutta Municipal Act, 1923 (Bengal Act III of 1923), as substituted by the Calcutta Municipal (Amendment) Act, 1939 (Bengal Act XI of 1939), the Governor is pleased to make the following amendments in the Order published under notification No. 1178M., dated the 3rd August 1939, as subsequently amended, namely:—

Amendments.

(1) To paragraph 5 of the said Order *add* the following proviso, viz.:—

“Provided that the preliminary roll for the Labour constituency shall be prepared on or before the 22nd day of December 1939.”

(2) In paragraph 12 of the said Order, for the portion commencing with the words “The preliminary roll prepared as above” and ending with the words “wide publicity in the constituency” *substitute* the following, viz.:—

“The preliminary roll prepared as above for every constituency other than the Labour constituency, shall be published by the Registering Authority not later than the 15th day of November 1939, referred to in paragraph 5, and the preliminary roll prepared

for the Labour constituency shall be published by the said Authority not later than the 22nd day of December 1939, referred to in the proviso to the said paragraph, in the manner following and otherwise as he may think fit to give them wide publicity in the constituencies concerned:—”

(3) To paragraph 16 of the said Order *add* the following proviso, viz.:—

“Provided that claims and objections in respect of the preliminary roll of the Labour constituency shall be preferred not later than the 9th day of January next following the month of December referred to in the proviso to paragraph 5.”

(4) This supersedes notification No. 1465M., dated the 2nd October 1939.

No. 1629M.—30th November 1939.—In exercise of the power conferred by section 44 of the Calcutta Municipal Act, 1923 (Bengal Act III of 1923), as substituted by the Calcutta Municipal (Amendment) Act, 1939 (Bengal Act XI of 1939), the Governor is pleased to make the following amendment in the Order published under notification No. 1178M., dated the 3rd August 1939, as subsequently amended, namely:—

Amendment.

In paragraph 16 of the Order *for* “the 20th day of December” *substitute* “the 2nd day of January”.

By order of the Governor,

G. S. DUTT,

Secy. to the Govt. of Bengal.